

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.218 – IA 134 of 2022
Item No.219 – IA 154 of 2022
Item No.220 – IA 703 of 2022

In
CP(IB) 554 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Silver Protiens Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 29/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Nitu Chaturvedi, Adv.
For the Respondent : Mr. Mohit Gupta, Adv.

ORDER

IA 134 of 2022 & 154 of 2022

Learned Counsel Ms. Chaturvedi for the applicant seeks and is granted 10 days time to file rejoinder.
List on 18.11.2022

IA 703 of 2022

Application is filed by Liquidator seeking extension of liquidation period by six months, which is expiring on 05.08.2022. Learned Counsel Ms. Chaturvedi for the Liquidator states that there is only one asset Wind Mill which is required to be disposed of and property being of peculiar nature, inspite of various efforts, it is not being disposed of as no buyer is coming in for the bidding. Learned Counsel further states that negotiations with the sole stakeholder is going on with respect to handing over the assets, hence, six months extension is required to complete the process. Learned Counsel further states that in 5th S.C.C. meeting held on 13.07.2022, it was unanimously resolved with 100% voting that further extension of liquidation period is required. Copies of e-auction sale notice of various dates with respect to the said property are also annexed. Considering the submissions made and documents on record, we allow the application, thereby extend the liquidation period by further six months from its expiry, i.e, from 06.08.2022. In view of the above, application is allowed and disposed of.

-Sd-

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**